(c) whether the Karnataka Government have suggested modification of

formula;

(d) whether the Government of Karnataka has suggested an interim arrangement to bridge the gap between the supply and demand of power k> facilitate economic development of the State;

(e) if so, what i_s the reaction of Government in regard thereto; and

(f) what steps have been taken to meet the demand_s $_{0}$ f Karnataka Go--ernment in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN); (a) The power shortage in Karnataka is about 25 per cent.

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(b) There is a formula for allocation of power from Central power stations to the beneficiary States in the region.

(c) Yea, Sir.

(d) Government of Karnataka had suggested allocation of IOO MW power from each ₀f the Ramagundam Super Thermal Power Station (STPS) and Kalapakkam *[* Nuclear Power Plant during 1983-84, and an ad-hoc allocation of 150 MW power from Ramagundam STPS ana IOO MW power from the first unit of Kalapakkam Nuclear Power Plant for 1984-85.

(e) Government of India r*ve informed Government of Karnataka that a consensus on the formula of allocation of power from Central power stations, which are regional in character, has been evolved after considerable care and effort, and in consultation with State Government/SEBs. Thi₃ formula is by and large acceptable to the States and it would not be advisable to re-open the matter.

(f) T_0 meet the power shortage in Karnataka, the State i_s being given substantial assistance from Maharashtra and Andhra Pradesh, whenever

to Questions

Setting up of a Refinery at Mangalore

transfer of power.

1405. SHRI M. S. GURUPADA-SWAMY; Will the Minister of EN-ERGY be pleased to state :

(a) whether it is a fact that a detailed Techno-Economic Feasibility Report for setting $_{u}p$ of a refinery at Mangalore was prepared in 1978.

(b) if so, what are the details thereof; and

(c) what steps have bee_n taken by the Indian Oil Corporation' who had bee_n entrusted with the task of preparation of Feasibility Report as Kd¹ as the implementation of the Mangalore Refinery Project?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETRO-LEUM IN THE MINISTRY OF EN-ERGY (SHRI GARGI SHANKAR MI-SHRA); (a) and (b) A Feasibility report was prepared by Hindustan Petroleum Corporation Limited in March, 1983 to set up $_{a}$ 6 MTPA refinery at Mangalore at a cost of R_{s} _U42 crores.

(c) The report is being processed fo_r an investment decision.

Representation by multinational drug companies against prices fixed for drugs

1406. SHRI BHUBANESWAR KA-LITA: Will the Minister of CHEMI-CALS AND FERTILIZERS be pleased to state:

(a) whether any representations have been received from multinational drug companies against the prices fixed for drugs;

(b) if s,o, what are the details in this regard; and what action has been taken in each case;

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(c) since when their representations are pending and reasons there-of;

(d) what are the names of the multinational companies who have filed writ petitions in the courts; and

(e) how many of these companies have been granted Registrations and Industrial Licence_s and recognition and endorsement of capacities after 1978 Drug Policy?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) t_0 (c) The prices of 8 bulk drugs produced by multinational companies were revise^ afte_r January, 1984. Representation against the prices fixed in respect of two bulk drug_s were received. The representation of one multinational company against the price fixed have already been rejected. The examination of the representation of other multinational company which was received on 8th June, 1984 is already in hand.

(d) Out of the multinational companies involved in the manufacture of these 8 bulk drugs, two, namely M/s. Parke Davis (India) Limited. and M/s. Hoechst Pharmaceuticals Limited have filed writ petitions in the High Courts.

(e) Mls. Parke Davis (India) Limited, have been granted registration with the DGTD after 1978 Policy for formulations, but, recognition and endorsement of capacity has not been granted to this company. M|s. Hoechst Pharmaceutical Limited have been granted industrial licences after the 1978 policy and have also been allowed re-endorsement of capacity for bulk drugs and formulations.

Opening of new transmission stations in Punjab

1407. SHRI HARVENDRA SINGH HANSPAL: WiH the Minister of IN-FORMATION AND BROADCASTING be pleased to state:

(a) whether some new T.V. transmission stations have been opened in Punjab in the recent past; (b) if so, what are the names of places; and

to Questions

(c) if not, whether there is any proposal to do so in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) to (c) Yes, Sir. Low Power Transmitters at Bhatinda and Pathankot have been opened in Punjab in the recent past.

Telecast of programmes in Andhra Pradesh

1408. SHRI T. CHAT7DRASEKHAR REDDY: Will the Minister" of "INFOR-MATION AND BROADCASTING be pleased to state:

(a) the percentage of population in Andhra Pradesh which is covered by television and what is the percentage in that State as compared to All India percentage;

(b) what is the programme for the expansion of TV in Andhra Pradesh during the next two years, the names of the places proposed to be covered under the programme and tne percentage of population to be covered;

. (c) whether there is any proposal to telecast on T.V. and relay Centres in Andhra Pradesh to cover the rural programmes initiated under the Sixth Five Year Plan and the 20 Point Programme and the other programmes of National importance, if s°. what are the details thereof; and

(d) what programmes referred to above are telecast in Andhra Pradesh Centre?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE • DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) About 35.5 per cent